

Appointments and transfer of judges in higher judiciary

1125. DR. JANARDHAN WAGHMARE:

SHRI O.T. LEPCHA:

SHRI KALRAJ MISHRA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has felt the need for revisiting the procedure for appointment, transfer and posting of judges of Supreme Court and High Courts in view of the recent controversy in appointment of Supreme Court judges;

(b) whether Government is aware of the fact that the collegium is under heavy criticism and divergent views are expressed on it; and

(c) if so, the details in this regard and by when a suitable mechanism would be put in place to solve the problem?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) to (c) The existing procedure for appointment, transfer and posting of judges of Supreme Court and High Court is based on the Supreme Court Judgment of October 6, 1993 in the case of Supreme Court Advocates on Record and Anr. Vs. Union of India, and the Advisory Opinion of the Supreme Court dated October 28, 1998. The procedure has been criticized in various fora. There is no proposal at present before the Government to reconsider this procedure.

Appointment of judges on contract basis

1126. SHRI N.K. SINGH:

SHRI RAJKUMAR DHOOT:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has decided to cut down the huge backlog of court cases by appointing trial court judges and High Court judges on contract basis to clear arrears within the next three years;

(b) if so, the details of the modalities being worked out in this regard;

(c) whether the implementation of the scheme to clear pending court cases has since commenced; and

(d) if so, the likely target to clear pending court cases during the next three years?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) No, Sir.

(b) to (d) Does not arise.

Setting up of Gram Nyayalayas

1127. SHRI D. RAJA:

SHRI R.C. SINGH:

Will the Minister of LAW AND JUSTICE be pleased to state: